

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALAPUR**

**Civil Contempt Petition No.200/00003/2019**

(in OA 200/00787/2017)

Jabalpur, this Monday, the 30<sup>th</sup> day of December, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Santu Yadav, S/o Shri Banshilal, Age 45 years, Employee Military Farm Jabalpur PIN – 482001.

2. Rakesh Kumar, S/o Shri Kansraj, Age 41 years, Employee Military Farm Jabalpur - 482001 **-Petitioners**

(By Advocate – **None**)

**V e r s u s**

1. Shri Sanjay Mitra Secretary Ministry of Defence South Block, New Delhi – 110013.

2. Brig. Shri S. Kashyap Dy Director General Military Farm Head Quarters Block – 3, RK Puram, New Delhi – 110013.

3. Colonel Shri S.A. Patil, Director Military Farm Central Command Lucknow, U.P – 474006.

4. Major Shri A.S. Chauhan, Officer in Charge, Military Farms Jabalpur M.P. PIN - 482001 **-Respondents**

(By Advocate –**Shri Gopi Chourasia**)

**O R D E R (O R A L)**

**By Navin Tandon, AM.-**

This Contempt Petition has been filed for non compliance of our interim order dated 06.10.2017 passed in Original Application

No.200/787/2017 (Annexure C-1), wherein it was directed that status-quo in respect of the petitioners shall be maintained.

2. The respondents have filed their reply in which it has been stated that the petitioners were engaged through contractor, as work in question was allocated to the contractor w.e.f. 01.09.1998. Further, it has been brought out by the respondents that the said Original Application has been dismissed by this Tribunal on 02.07.2019.

3. Since the main Original Application has already been dismissed, hence the interim order merges with the final order. Therefore, this Contempt Petition is not maintainable.

4. Accordingly, CCP is dismissed. Notices are discharged.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
*am*

**(Navin Tandon)**  
**Administrative Member**